



Government of Jammu & Kashmir  
**Housing and Urban Development Department**  
Civil Secretariat, Srinagar/Jammu

**Notification**

Srinagar, the 2nd July, 2026

S.O. 189 Whereas, vide notification dated 15.04.2026, the draft Jammu and Kashmir Tenancy Rules, 2026 were published in the Official Gazette of Union Territory of Jammu and Kashmir as required in terms of sub-section (1) of section 44 of the Jammu and Kashmir Tenancy Act, 2026 for inviting comments/suggestions, if any, within the period of 15 days from all concerned stakeholders and the general public.

Whereas, no objections and comments/ suggestions have been received during the aforesaid period.

Now therefore, in exercise of the powers conferred by section 44 of the Jammu and Kashmir Tenancy Act, 2025 (Act No. IV of 2025), the Government of Jammu and Kashmir hereby makes the following rules, namely:-

**1. Short title, extent and commencement.**— (1) These rules may be called the Jammu and Kashmir Tenancy Rules, 2026.

(2) They shall extend to the whole of the Union territory of Jammu and Kashmir.

(3) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.**—(1) In these rules, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Tenancy Act, 2025 (Act No. IV of 2025);
- (b) “appeal” means an appeal filed under section 32 or section 37 of the Act;
- (c) “appellant” means a person who files an appeal under the Act;
- (d) “application” means an application made under the Act to the Rent Authority or the Rent Court, as the case may be;
- (e) “applicant” means a person who makes an application under the Act;
- (f) “Form” means a Form appended to these rules;
- (g) “Schedule” means a Schedule appended to the Act;
- (h) “memorandum” means a memorandum of appeal filed under the Act;
- (i) “party” means the landlord or the tenant;
- (j) “non-applicant” means the opposite party to an application or appeal;
- (k) “section” means a section of the Act;
- (l) “rule” means a rule made under section 44 of the Act;

(2) Words and expressions used and not defined in these rules shall have the meanings respectively assigned to them in the Act.

**3. Information of tenancy and digital platform.**— (1) Every tenancy agreement shall be informed to the Rent Authority, jointly or separately by the landlord and the tenant, in respect of the tenancy details, in the Form specified in the First Schedule to the Act, within a period of two months from the date of execution of such agreement, through such mode (physical or electronic) as may be specified by the Rent Authority.

(2) The Rent Authority shall, after receiving information about the execution of tenancy agreement, allot a Unique Identification Number to the parties and issue an e-receipt through electronic means to their mobile numbers and/or e-mail addresses within seven working days from the date of receipt of such information, along with the documents mentioned in the First Schedule.

(3) The Rent Authority shall, within the period specified in sub-section (3) of section 4 of the Act, develop and maintain a digital platform in the local vernacular language or the official language of the Union territory of Jammu and Kashmir, and in such other language or languages as the Government may deem fit, for enabling submission of documents.

(4) The Rent Authority shall, while providing the Unique Identification Number, simultaneously upload the details of the tenancy informed by the parties in the Form specified in the First Schedule to the Act on its website within seven working days from the date of receipt of such information.

(5) The Rent Authority shall take all necessary measures for maintaining the privacy and security of data, including all documents and details submitted by the parties.

(6) The details of the tenancy, including cases of renewal, extension, addendum, supplementary agreement and other related applications informed by the parties through the digital platform, shall be accessible only to the concerned parties and to such persons as may be authorised by the Rent Authority, and shall not be accessible to the public or to any unauthorised person.

(7) For online submission of tenancy details, the Rent Authority shall ensure a secured validation process through One Time Password or a similar secure method on the registered mobile numbers and/or e-mail addresses of the respective parties.

**4. Determination of revised rent and other charges by Rent Authority.**— (1) In case of a dispute between the landlord and the tenant regarding revision of rent or other charges payable in respect of the premises under section 10 of the Act, the landlord or the tenant may make an application to the Rent Authority in Form-I for revision of rent or in Form-IA for revision of other charges, as the case may be.

(2) On receipt of an application under sub-rule (1), the Rent Authority shall—

- (a) issue notice to the opposite party;
- (b) afford both parties a reasonable opportunity of being heard; and
- (c) determine the revised rent and/or other charges payable, in accordance with section 10 of the Act.

(3) While determining the revised rent or other charges, the Rent Authority may take into account such factors as it may deem relevant, including the prevalent rent or other charges in respect of similar premises situated in the same locality or vicinity.

(4) Where either party is aggrieved by the determination made under sub-rule (2), the Rent Authority may, upon an application made in Form-IB, appoint a valuer of properties recognised by the Government for assisting it in determination of the revised rent or other charges, and the fee of such valuer shall be borne by the applicant.

(5) After determination of the revised rent or other charges, the Rent Authority shall, by order—

- (a) specify the revised rent or other charges payable; and
- (b) fix the date from which such revised rent or other charges shall become payable, in accordance with section 10 of the Act.

**5. Deposit of rent with Rent Authority.**— (1) Where the landlord does not accept any rent and other charges payable or refuses to give a receipt; in such case, the rent and other charges shall be paid to the landlord by postal money order or demand draft or cheque or Real Time Gross Settlement or National Electronic Funds Transfer or any other electronic mode of payment as may be recognized by the Reserve Bank of India, consecutively for two months.

(2) If the landlord does not accept the rent and other charges within the said period, then the tenant shall deposit such rent and charges with the Rent Authority through electronic mode of payment in favour of Rent Authority along with the application.

**6. Application for eviction and recovery of possession of premises.**—(1) An application by the landlord for eviction and recovery of possession of the premises under sub-section (2) of section 21 of the Act shall be made to the Rent Court in Form-II.

(2) An application by the legal heirs of the landlord for eviction and recovery of possession of the premises under section 22 of the Act shall be made to the Rent Court in Form-II.

**7. Rate of interest.**— Where a landlord fails to refund advance rent or security deposit in accordance with sub-section (1) of section 24 of the Act, the landlord shall be liable to pay simple interest at the rate equivalent to the Marginal Cost of Lending Rate (MCLR) of the Jammu and Kashmir Bank on the amount so refundable, from the date it became due till the date of actual refund, in accordance with sub-section (2) of section 24 of the Act.

**8. Appearance before Rent Authority, Rent Court and Rent Tribunal.**— A party to any application or appeal before the Rent Authority, the Rent Court or the Rent Tribunal may appear in person or may authorise in writing one representative or a legal practitioner to appear on his behalf, subject to the control and directions of the Rent Authority, Rent Court or Rent Tribunal, as the case may be.

**9. Application before Rent Court.**— Every application required to be made before the Rent Court under the Act shall be made in Form-III.

**10. Procedure for making application before the Rent Authority.**— (1) An application made to the Rent Authority under sections 10, 14, 15 and 20 of the Act shall be made by the applicant in Form-IV, accompanied by documents, if any, relied upon by the applicant.

(2) On receipt of the application, the Rent Authority shall issue notice to the opposite party requiring him to file a reply, if any, within fifteen days of the service of such notice, as to why the relief prayed for should not be granted:

Provided that where the opposite party fails to file the reply within the said period of fifteen days, the Rent Authority may allow the opposite party to file the reply within such further period as it may specify, for reasons to be recorded in writing, but which shall not be later than thirty days from the date of service of notice.

(3) Where the opposite party fails to file the reply within the time allowed under sub-rule (2), the Rent Authority may, after recording reasons in writing, proceed to decide the application on the basis of the material available on record or proceed ex parte, in accordance with section 35 of the Act.

(4) Every notice served by the Rent Authority on the opposite party shall be accompanied by a copy of the application.

**11. Appeal before Rent Court.**— An appeal under section 32 shall be filed before the Rent Court in Form-V.

**12. Appeal before the Rent Tribunal.**— (1) Any appeal to the Rent Tribunal under sub-section (1) of section 37 of the Act shall be made by the appellant to the Rent Tribunal in Form-VI.

(2) Every appeal shall be accompanied by a memorandum setting forth concisely, under distinct heads, the grounds of appeal without narration, and such grounds shall be numbered consecutively.

(3) Each memorandum shall be accompanied by a certified copy of the order of the Rent Court appealed against and such other documents, if any, as are relied upon by the appellant.

(4) When an appeal is presented after the expiry of the period of limitation specified in the Act, the memorandum shall be accompanied by an application supported by an affidavit setting forth the facts on which the appellant relies to satisfy the Rent Tribunal that he had sufficient cause for not preferring the appeal within the period of limitation.

(5) The appellant shall submit such number of copies of the memorandum as the Rent Tribunal may require for official purposes.

(6) On the date fixed for hearing or on any date to which the hearing may be adjourned, the Rent Tribunal may proceed to hear the parties, and where the appellant fails to appear, the Rent Tribunal may dismiss the appeal for default or decide it on merits, and where the respondent fails to appear, the Rent Tribunal may proceed ex parte, in accordance with section 35 of the Act.

(7) The appellant shall not, except by leave of the Rent Tribunal, urge or be heard in support of any ground of objection not set forth in the memorandum; but the Rent Tribunal, in deciding the appeal, shall not be confined to the grounds of objection set forth in the memorandum or taken by leave of the Rent Tribunal:

Provided that the Rent Tribunal shall not rest its decision on any other ground unless the party who may be affected thereby has been given a reasonable opportunity of being heard.

(8) The Rent Tribunal shall, as far as possible, dispose of the appeal within the period specified in sub-section (2) of section 37 of the Act.

**13. Execution of order by Rent Court or Rent Tribunal.**—(1) The Rent Court shall, on an application filed by any party, execute an order of the Rent Court or the Rent Tribunal or any other order made under the Act, in accordance with section 38 of the Act, by giving appropriate directions to the respective parties for execution of such order, and may, for the purpose of such execution, appoint any advocate or any other competent person, including an officer of the Rent Court or of the local administration or local body, to ensure execution of the order.

(2) Any person appointed under sub-rule (1) shall act only for the purpose of execution of the order and shall ensure timely execution thereof and shall, where necessary, seek directions of the Rent Court.

(3) The Rent Court shall, as far as practicable, dispose of the application for execution within a period of thirty days from the date of service of notice on the opposite party, in accordance with sub-section (3) of section 38 of the Act.

*By Order of the Government of Jammu and Kashmir.*

(Mandeep Kaur) IAS

**Commissioner Secretary to the Government**  
Housing and Urban Development Department

No. HUD-ADM0Estt/132/2021-01 (E-39732)

Dated: 02.07.2026

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India, New Delhi.
6. All Commissioner/ Secretaries to the Government.
7. All Administrative Secretaries.
8. Divisional Commissioner, Jammu/ Kashmir.
9. All Deputy Commissioners.
10. All HoDs of H&UDD.
11. Director, Archives, Archaeology and Museums, J&K.
12. Director Information, J&K
13. General Manager, Government Press, Jammu/ Srinagar.
14. OSD/ Private Secretary to Hon'ble Chief Minister (Hon'ble Minister I/C Housing & Urban Development Department.
15. Private Secretaries to all Hon'ble Ministers.
16. Private Secretary to Advisor to Hon'ble Chief Minister.
17. Private Secretary to the Chief Secretary, J&K.
18. Private Secretary to the Commissioner/ Secretary to the Government, Housing & Urban Development Department.
19. Incharge Website, Housing & Urban Development Department.
20. Notification /Stock File.

## FORMS

### FORM-I

[See rule 4(1)]

#### **Application for fixation or revision of rent**

**To**

**The Rent Authority**

1. Unique Identification Number issued by the Rent Authority:
2. Document number of tenancy agreement registered before the Sub-Registrar (if any):
3. Name and address of the landlord:
4. Name(s) and address of the tenant:
5. Name and address of the property manager (if any):
6. Description of rented premises (including geo-tagged location):
7. Present monthly rent:
8. Proposed monthly rent:
9. Reasons for fixation or revision of rent:

Rent fixed \_\_\_\_\_

Date from which such rent shall be payable: \_\_\_\_\_

Name and signature of landlord / tenant

(Strike out whichever is not applicable)

#### **VERIFICATION:**

I, \_\_\_\_\_ (name of the applicant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of this application are true to my personal knowledge and belief and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the applicant**

**FORM-IA**

**[See rule 4(1)]**

**Application for fixation or revision of other charges**

**To**

**The Rent Authority**

1. Unique Identification Number issued by the Rent Authority:
2. Document number of tenancy agreement registered before the Sub-Registrar (if any):
3. Name and address of the landlord:
4. Name(s) and address of the tenant:
5. Name and address of the property manager (if any):
6. Description of rented premises (including geo-tagged location):
7. Existing details of other charges (such as charges for electricity or power-backup, water, maintenance, security services, extra services or equipment, etc.):
8. Proposed other charges:
9. Reasons for fixation or revision of other charges:  
Other charges fixed (amount/details): \_\_\_\_\_  
Date from which such charges shall be payable: \_\_\_\_\_  
Name and signature of landlord / tenant  
(Strike out whichever is not applicable)

**VERIFICATION:**

I, \_\_\_\_\_ (name of the applicant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of this application are true to my personal knowledge and belief and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the applicant**

**FORM-IB**

**[See rule 4(4)]**

**Application for appointment of valuer for fixation or revision of rent and other charges**

**To**

**The Rent Authority**

Ref: Unique Identification Number issued by the Rent Authority: \_\_\_\_\_

I, \_\_\_\_\_, son/daughter/wife of \_\_\_\_\_, resident of \_\_\_\_\_, landlord / tenant of premises situated at \_\_\_\_\_, District \_\_\_\_\_, Jammu & Kashmir, hereby make this application for appointment of a Government-recognised valuer to evaluate the rent and/or other charges of the aforesaid premises.

I hereby agree to bear the fee of the valuer as may be determined by the Rent Authority.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Name and signature of landlord / tenant  
(Strike out whichever is not applicable)**

**VERIFICATION:**

I, \_\_\_\_\_, do hereby verify that the contents of this application are true to my personal knowledge and belief and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature**

FORM-II

[See rule 6]

Application before the Rent Court for recovery of possession of premises

BEFORE THE RENT COURT AT [\_\_\_\_\_]

In the matter of tenancy bearing Unique Identification Number \_\_\_\_\_  
Name of the applicant: \_\_\_\_\_  
(Add description and residential address of the applicant)  
.....**APPLICANT**

**Versus**

Name of the respondent (tenant): \_\_\_\_\_  
(Add description and residential address of the respondent)  
.....**RESPONDENT**

Whereas the premises mentioned hereinabove was rented out to the tenant, Shri/Smt./Km. \_\_\_\_\_, son/daughter/wife of \_\_\_\_\_, under tenancy bearing Unique Identification Number \_\_\_\_\_;

In accordance with sub-section (2) of section 21 / section 22 of the Act (strike out whichever is not applicable), I hereby request the Rent Court for recovery of possession of the premises on the following ground(s):

- (i) \_\_\_\_\_
- (ii) \_\_\_\_\_
- (iii) \_\_\_\_\_

**DETAILS OF APPLICATION:**

1. Particulars of application:
2. Jurisdiction of the Rent Court:
3. Facts of the case:
4. Grounds for relief:
5. Matters not previously filed or pending with any other court:
6. Relief sought:
7. Interim order, if any, prayed for:
8. List of enclosures:

**VERIFICATION:**

I, \_\_\_\_\_ (name of the applicant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are true to my personal knowledge and the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are based on legal advice which I believe to be true, and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the applicant**

FORM-III

[See rule 9]

Application filed before the Rent Court

IN THE RENT COURT AT [\_\_\_\_\_]

In the matter of tenancy bearing Unique Identification Number \_\_\_\_\_

A. Name of the applicant (Add description and residential address on which service of notices is to be effected on the applicant)  
.....**APPLICANT**

**Versus**

B. Name of the respondent (Add description and residential address on which service of notices is to be effected on the respondent)  
.....**RESPONDENT**

**DETAILS OF APPLICATION:**

1. Particulars of application:
2. Jurisdiction of the Rent Court:
3. Facts of the case:
4. Grounds for relief:
5. Matters not previously filed or pending with any other court:
6. Relief sought:
7. Interim order, if any, prayed for:
8. List of enclosures:

**VERIFICATION:**

I, \_\_\_\_\_ (name of the applicant), son/daughter/ wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of paragraphs \_\_\_\_ to \_\_\_\_ are true to my personal knowledge and the contents of paragraphs \_\_\_\_ to \_\_\_\_ are based on legal advice which I believe to be true, and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the applicant**

FORM-IV

[See rule 10]

Application filed before the Rent Authority

BEFORE THE RENT AUTHORITY AT [\_\_\_\_\_]

In the matter of tenancy bearing Unique Identification Number \_\_\_\_\_

A. Name of the applicant (Add description and residential address on which service of notices is to be effected on the applicant)

..... APPLICANT

Versus

B. Name of the opposite party (Add description and residential address on which service of notices is to be effected on the opposite party)

..... OPPOSITE PARTY

DETAILS OF APPLICATION:

1. Particulars of violation against which the present application is made:
2. Jurisdiction of the Rent Authority:  
(The applicant declares that the subject matter of this application is within the jurisdiction of this Rent Authority.)
3. Facts of the case:  
(Concise statement of facts in chronological order, each paragraph containing, as nearly as possible, a separate issue or fact.)
4. Grounds for relief:
5. Matters not previously filed or pending with any other court:  
(The applicant declares that he/she has not previously filed any application, petition, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of any tribunal, nor is any such matter pending before any of them.  
In case the applicant has previously filed any such matter, the details of the pendency or, if disposed of, copies of the decision(s) shall be enclosed.)
6. Relief sought:  
(Specify the relief(s) sought, explaining the grounds for such relief(s) and the legal provisions, if any, relied upon.)
7. Interim order, if any, prayed for:  
(Pending final decision on the application, the applicant seeks the following interim relief:  
Give here the nature of the interim relief prayed for.)
8. List of enclosures:
  - 1.
  - 2.
  - 3.

VERIFICATION:

I, \_\_\_\_\_ (name of the applicant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are true to my personal knowledge and the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are based on legal advice which I believe to be true, and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of the applicant

FORM-V

[See rule 11]

**Appeal to be filed before the Rent Court**

**IN THE RENT COURT AT [\_\_\_\_\_]**

In the matter of tenancy bearing Unique Identification Number \_\_\_\_\_

**A. Name of the appellant (Add description and residential address on which service of notices is to be effected on the appellant)**

..... **APPELLANT**

**Versus**

**B. Name of the respondent (Add description and residential address on which service of notices is to be effected on the respondent)**

..... **RESPONDENT**

**DETAILS OF APPEAL:**

1. Particulars of the order of the Rent Authority against which the appeal is made:  
(Date, case number, brief particulars.)
2. Jurisdiction of the Rent Court:  
(The appellant declares that the subject matter of the appeal is within the jurisdiction of this Rent Court.)
3. Limitation:  
(The appellant declares that this appeal is within the limitation period prescribed in sub-section (2) of section 32 of the Act. If filed beyond time, an application for condonation of delay shall be enclosed.)
4. Memorandum of appeal:  
(Set out the grounds of appeal concisely under distinct heads, without narrative, numbered consecutively, with legal provisions relied upon.)
5. Matters not previously filed or pending with any other court: (The appellant declares that he/she has not previously filed any application, petition, writ petition or suit regarding the matter in respect of which this appeal has been made, before any court or any other authority or any other Bench of any tribunal, nor is any such matter pending before any of them.  
In case the appellant has previously filed any such matter, the details of the pendency or, if disposed of, copies of the decision(s) shall be enclosed.)
6. Relief sought:  
(In view of the memorandum of appeal referred to in para 4 above, the appellant prays for the following relief(s):)
7. Interim order, if any, prayed for:  
(Pending final decision on the appeal, the appellant seeks the following interim relief:  
Give here the nature of the interim relief prayed for.)
8. List of enclosures:
  1. Certified copy of the order appealed against
  2. Copy of memorandum of appeal
  3. Other documents (specify)

**VERIFICATION:**

I, \_\_\_\_\_ (name of the appellant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are true to my personal knowledge and the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are based on legal advice which I believe to be true, and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the appellant**

**FORM-VI**

**[See rule 12]**

**Appeal to be filed before the Rent Tribunal**

**BEFORE THE RENT TRIBUNAL AT [\_\_\_\_\_]**

In the matter of tenancy bearing Unique Identification Number \_\_\_\_\_

**A.** Name of the appellant (Add description and residential address on which service of notices is to be effected on the appellant)

.....**APPELLANT**

**Versus**

**B.** Name of the respondent (Add description and residential address on which service of notices is to be effected on the respondent(s))

.....**RESPONDENT**

**DETAILS OF APPEAL:**

1. Particulars of the order of the Rent Court against which the appeal is made:  
(Date, case number, brief particulars.)
2. Jurisdiction of the Rent Tribunal:  
(The appellant declares that the subject matter of the appeal is within the jurisdiction of this Rent Tribunal.)
3. Limitation:  
(The appellant declares that this appeal is within the limitation period prescribed in sub-section (2) of section 37 of the Act. If filed beyond time, an application for condonation of delay shall be enclosed.)
4. Memorandum of appeal:  
(Grounds for appeal with legal provisions, set out concisely under distinct heads, numbered consecutively.)
5. Matters not previously filed or pending with any other court: (The appellant declares that he/she has not previously filed any application, petition, writ petition or suit regarding the matter in respect of which this appeal has been made, before any court or any other authority or any other Bench of any tribunal, nor is any such matter pending before any of them.  
In case the appellant has previously filed any such matter, the details of the pendency or, if disposed of, copies of the decision(s) shall be enclosed.)
6. Relief sought:  
(In view of the memorandum provided in para 4 above, the appellant prays for the following relief(s):
7. Interim order, if any, prayed for:  
(Pending final decision on the appeal, the appellant seeks the following interim relief:  
Give here the nature of the interim relief prayed for.)
8. List of enclosures:
  1. Certified copy of the order appealed against
  2. Copy of memorandum of appeal
  3. Other documents (specify)

**VERIFICATION:**

I, \_\_\_\_\_ (name of the appellant), son/daughter/wife of \_\_\_\_\_, aged \_\_\_\_\_ years, residing at \_\_\_\_\_, do hereby verify that the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are true to my personal knowledge and the contents of paragraphs \_\_\_\_\_ to \_\_\_\_\_ are based on legal advice which I believe to be true, and that no material facts have been suppressed.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of the appellant**